

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**CONTEMPT PETITION NO.060/00134/2018 IN  
ORIGINAL APPLICATION NO.060/01132/2017**

**Chandigarh, this the 21<sup>ST</sup> day of August, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...  
Smt. Munni Devi @ Manorma, aged about 57 years, wife of late sh. Ved Pal Sandhu, Ex-PA Jhojhu, resident of village Devwas via Rodhan Distt. Bhiwani – 127021.

**....Petitioner**

**(Present: Mr. Ankur Sidhar, Advocate, proxy for Mr. Rajesh Khandelwal, Advocate)**

**Versus**

1. Col. Sukhdev Raj, Chief Post Master General, Haryana Circle, Ambala, Haryana – 133001.
2. S.K. Singla, Superintendent of Post, Bhiwani Division, Bhiwani – 127021.

**Respondents**

**ORDER (Oral)  
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel has prayed that the petitioner may be allowed to withdraw the instant C.P., with liberty to challenge the order of the respondents, by filing a fresh O.A.
2. Ordered accordingly.

**(P. GOPINATH)  
MEMBER (A)**

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 21.08.2018**

‘mw’